



No. 1/3(misc)/2018/DT/Part-I/6714

March 31, 2020

CIRCULAR

We have been receiving several complaints from guests and employees of hotels, who have been stranded and required to stay back at the hotels due to the lockdown imposed in the State due to the outbreak of the Covid-19 virus, that they are denied food and also being asked to vacate the premises or being overcharged. It may be noted that in this unprecedented situation all hoteliers have to ensure the safety and well-being of the stranded guests/ employees.

All such hotels/ guest houses are therefore directed to take proper care of their guests by providing them food, shelter, medicines etc. If any hotel/ guesthouse is found violating the above directions, they shall be liable for punitive action, which may entail cancellation of their licence as well as penal action as provided under the law.


(Menino D'Souza)
Director of Tourism

Copy to:

1. The Jt. Secretary to Hon'ble Chief Minister, Government of Goa
2. PS to Chief Secretary, Secretariat, Goa
3. The Collector North Goa, Collectorate Building, Panaji Goa
4. The Collector South Goa, Collectorate Building, South Goa
5. PA to Secretary (Tourism), Secretariat, Goa
6. Managing Director, GTDC, paryatan Bhavan, Panaji Goa
7. Travel & Tourism Association of Goa, Dempo Tower, Patto, Panaji Goa
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